IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 76287 of 2014

(Arising out of Order-in-Original No. 20/Comm/ST/KOL/2014-15 dated 30.05.2014 passed by the Commissioner of Service Tax, Service Tax Commissionerate, Kolkata, Kendriya Utpad Shulk Bhawan, 3rd Floor, 180, Shantipally, Rajdanga Main Road, Kolkata – 700 107)

M/s. NTEC Engineers Private Limited **: Appellant**
22A, Dum Dum Road,
Cossipore, Kolkata – 700 002

VERSUS

Commissioner of Service Tax **: Respondent**
Kendriya Utpad Shulk Bhawan, 3rd Floor,
180, Shantipally, Rajdanga Main Road, Kolkata – 700 107

APPEARANCE:

Shri R.K. Saha, Director of the Appellant-Company

Shri Subrata Debnath, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75303 / 2025

DATE OF HEARING / DECISION: 30.01.2025

ORDER: [PER SHRI ASHOK JINDAL]

Today, when the matter was called for hearing, it was brought to our notice that the appellant have opted for the Sabka Vishwas (Legacy Dispute Resolution) Scheme [SVLDRS], 2019. It is also seen that the Form No. SVLDRS-4 is placed on record, which is the Discharge Certificates for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of the SVLDRS, 2019. In these circumstances, we find that the present appeal is deemed to be have been withdrawn in accordance with the provisions contained in Section 127 (6) of the Finance (No. 2) Act, 2019 for availing the benefit under the SVLDRS.

2. In view of the above, the appeal is dismissed, as withdrawn.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd